

WRITTEN ANSWERS TO STARRED QUESTIONS**Non-utilization of budgetary allocations**

*488. DR. BHALCHANDRA MUNGEKAR : Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the budgetary allocation for the Ministry during the Eleventh Five Year Plan;
- (b) how much amount was actually spent out of it;
- (c) whether the entire amount could not be spent; and
- (d) if so, the reasons therefor?

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA) : (a) to (c) Details of budgetary allocations during Eleventh Plan (2007-12) and utilization are as under:-

Statement

(₹ in crore)

Year	Budgetary Allocation		Amount actually utilized	% of Utilization with reference to	
	Budget Estimates	Revised Estimates		Budget Estimates	Revised Estimates
2007-08	500.00	350.00	196.65	39.33	56.19
2008-09	1000.00	650.00	619.02	61.90	95.23
2009-10	1740.00	1740.00	1709.41	98.24	98.24
2010-11	2600.00	2500.00	2008.15	77.24	80.33
2011-12	2850.00	2750.00	2283.17	80.11	83.02
TOTAL	8690.00	7990.00	6816.40	78.44	85.31

(d) The main reasons, for not utilizing the entire allocations during the year, are as follows:-

- Ministry of Minority Affairs was created in 2006 and the implementation of the major schemes of the Ministry, such as, Pre-matric Scholarship Scheme and Multi-sectoral Development Programme (MsDP) for selected minority concentration districts (MCDs) could commence only in 2008-09.
- Non-submission of viable and adequate proposals by the State Governments/ Union Territory (UT) Administrations and delay in submission of Utilization Certificates by them.

- Promulgation of model code of conduct due to general election of Lok Sabha and assembly elections in several States which delayed sanction of funds.
- Insufficient proposals received from States and UTs especially from North Eastern States for Scholarship Schemes, because many minority students also belong to Scheduled Tribe (ST) Category and have the option to avail scholarship under the schemes meant for STs. As a result, the unutilized funds for North East had to be surrendered as per existing provision.

Agusta Westland Chopper Deal

*489. SHRI AMBETH RAJAN : Will the Minister of DEFENCE be pleased to state:

(a) whether Government has arrested or proposes to arrest any persons or firm, both domestic and foreign, connected with the Agusta Westland Chopper deal, which was scrapped in January, 2014;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI ARUN JAITLEY): (a) to (c) Central Bureau of Investigation (CBI) has informed that no arrests of any accused person *i.e.* Indian or foreigner have so far been made in the criminal case registered by it relating to VVIP/VIP helicopters procurement. Directorate of Enforcement has also not made any arrest so far in the case registered by it in the matter.

Investigation Agencies take a decision about arrest as and when it is found appropriate and necessary to arrest any accused person.

Duping of AI by travel agents

*490. SHRI SANJAY RAUT : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a number of travel agents had duped Air India of crores of rupees during the last two years;

(b) if so, the details thereof, indicating the names of travel agents and amount involved therein and the action taken thereon; and

(c) the steps taken or proposed to be taken by Government to avoid such incidents in future and also to recover Air India's dues from such travel agents?

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): (a) and (b) There have been defaults by travel agents in the last 2 years in making payments to Air India. The details are as under :-